



2026:AHC:47399

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 781 of 2026

Rabbani

.....Petitioner(s)

Versus

Board Of Revenue U.P. At Allahabad

.....Respondent(s)

Counsel for Petitioner(s)	:	Mashaluddin Shah
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Counsel for the petitioner is permitted to implead Sarfaraz as respondent no.2 in the writ petition.
2. Heard learned counsel for the petitioner and Sri Muneshwar Singh, learned standing counsel for the state-respondents.
3. The instant writ petition has been filed for the following relief:-

"Issue a order or direction in the nature of mandamus, directing the Hon'ble Board of Revenue, U.P. at Prayagraj to decide Second Appeal No.S.A./3361/2025, Sarfaraz vs. Additional Commissioner (First), Varanasi Division, Varanasi and Others, strictly in accordance with law, after considering the compromise and kurra dated 22.9.2022 within a time bound period."

4. Counsel for the petitioner states that second appeal filed by the private respondent, impleading the petitioner as opposite party, arising out of the partition suit, is pending before the Board of Revenue and the second appeal has

not been admitted till date. He submitted that appropriate direction be issued for the expeditious disposal of the pending second appeal within the time bound period.

5. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.1/Board of Revenue, U.P. at Prayagraj to consider and pass appropriate orders on the admission of the aforesaid pending second appeal, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

March 9, 2026
C.Prakash

(Chandra Kumar Rai,J.)